IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3271 of 2020

Ashim Kumar Shaw ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Manoj Kr. Dash, Advocate
For the State : Mr. Prabir Kr. Chatterjee, Spl. P.P.

02/09.09.2020 Heard Mr. Manoj Kr. Dash, learned counsel for the petitioner and Mr. Prabir Kr. Chatterjee, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Complain Case No. 130/2019.

It has been alleged that the petitioner had made encroachment in 200 Sq. Ft. of forest land.

The petitioner himself has removed the encroachment and it was informed to the forest department who in turn had informed the learned ACJM, Ghatsila regarding the said removal of encroachment.

On consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned court below within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., at Ghatsila in connection with Complain Case No. 130/2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)

Alok/-